NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.202/2017 IN CP (IB) No. 01/Chd/CHD/2017

In the matter of:

M/s Hind Motors Ltd.

...Respondent

Present:

Mr. Kamal Satija, Advocate for the Liquidator.

Mr. Anil Kumar Aggarwal, Advocate for Mr. Ashish Mohan

Gupta, ex-Director respondent No.1.

CA No.202/2017

Affidavit in proof of service of the rest of the respondents has been

filed by the Liquidator. Mr. Anil Kumar Aggarwal, Advocate for respondent

No.1 submits that he will file Power of Attorney alongwith reply. The same be

filed within three days and copy of the same be supplied to the learned counsel

for the applicant. The rest of the respondents have been served but there is

no representation from them and the issue of non-representation from other

respondents shall also be taken up on next date . List the matter on

09.01.2018. The compilation of the information which has been supplied in

CP (IB) No.3/Chd/CHD/2017 has been supplied to the learned counsel for

respondent No.1. It is submitted by the learned counsel for the Liquidator that

the same set of information is also needed in this case.

Sd/-R.P. Nagrat

(Justice R.P. Nagrath)
Member (Judicial)

December 13, 2017

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